

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2563

ANSWERED ON:04.12.2009

GUIDELINES FOR PRIVATE MEDICAL COLLEGES AND HOSPITALS

Danve Shri Raosaheb Patil;Gandhi Shri Feroze Varun;Singh Shri Brij Bhushan Sharan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the Government and private medical and dental colleges and hospitals set up in the country during the last three years and the current year;
- (b) whether the Government has fixed any criteria or guidelines for the setting up of private medical and dental colleges and hospitals in the country;
- (c) if so, the details thereof and the mechanism set up for strict enforcement of these guidelines; and
- (d) the steps taken or proposed to be taken by the Government to regulate the private sector medical and dental colleges and hospitals in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (d) Permission for establishment of medical and dental colleges is granted by the Central Government as per the provisions of Indian Medical Council Act, 1956 and Dentists Act, 1948 respectively. The eligibility and qualifying criteria for opening of a medical and dental college are laid down in Establishment of Medical College Regulations, 1999 and Dental Council of India (Establishment of New Dental Colleges, Opening of New or Higher Course of Study or Training and increase of Admission Capacity in Dental Colleges) Regulations, 2006 respectively. Medical Council of India and Dental Council of India regulate the private medical and dental colleges in the country through periodic inspections and recommend to the Central Government for appropriate action. The details of Government and Private Medical and Dental Colleges set up during the last three years and the current year are at Annexure.